

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 648/ND/2019

In the matter of :

Mr. Sudhir Gupta

.. PETITIONER

Vs.

M/s Edward Keventer (Successors) Pvt. Ltd.

.. RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 06.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr. Piyush Singh, Mr. Aditya Parolia, Mr. Kumar Pradyuman, Mr. Sourav Sharma, Mr. Purusharth Bisht, Mr. B.Patbaik, Mr. S.K.Pathak, Advocates
For the Respondent/Corporate Debtor : Mr. Rajiv Nayar, Sr. Adv., Mr. Kartik Nayar, Ms. Meghna Mishra, Mr. Varun Kumar, Mr. Dheeraj P.Deo, Ms. Aishwarya Mohapatra, Advocates.
For the RP :-

ORDER

Counsel for the Petitioner is present. Counsel for the Respondent is also present. Counsel for the Petitioner during the course of hearing has referred to the Decree dated 10.04.1996 wherein it has been mentioned that three MOUs were entered into between the Petitioner and the Respondent. The MOUs need to be placed on record in order to ascertain the status of the Applicant. Accordingly, the

Counsel for the Applicant is directed to file the MOUs with affidavit. Matter stands adjourned.

Put up on 16.12.2019.

- Sd-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

U.D.Mehta

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)